The Rashtriya Swasthya Bima Yojana was launched on 01.10.2007 to provide smart card based cashless health insurance cover of Rs. 30000/- per annum per family to BPL families (a unit of five) in the unorganized sector on family floater basis. The scheme became operational from 01.04.2008.

The scheme is presently implemented in 25 States/Union Territories. More than 2.4 crore BPL families have been covered under the scheme. The scheme has been extended to building and other construction workers registered with Welfare Boards constituted under the Building and other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996 and street vendors, beedi workers, MGNREGA beneficiaries who have worked for more than 15 days during the preceding financial year, and Domestic Workers. The Ministry of Railways has also extended RSBY to lincensed porters, vendors and hawkers.

Infrastructure sub-sector status for health sector

- 239. SHRI R.C. SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that the Finance Ministry has given 'health' infrastructure sub-sector status:
 - (b) if so, how the new status would help flow of funds to this sector; and
 - (c) what other advantages that health sector will have with this new tag?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) The Central Government has included Education, health and skill development, without annuity provision, as eligible sub-sectors under the Scheme for support to Public Private partnerships in infrastructure (Viability Gap Funding) vide notification No. 3C/1/2011-PPP dated May 4, 2011. It is envisaged that this will encourage flow of private sector investment in these sectors.

Restriction on access to certain drugs

- 240. SHRI N. BALAGANGA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the Central Drugs Standard Control Organisation (CDSCO) has any plan to restrict access to certain drugs including certain anti-biotics under the Drugs and Cosmetics Act;